

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 260 OF 2015 & IA NO. 417 OF 2015

AND

APPEAL NO. 261 OF 2015 & IA NO. 418 OF 2015

AND

APPEAL NO. 223 OF 2016 & IA NO. 482 OF 2016

AND

APPEAL NO. 292 OF 2016

Dated : 16th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of :

APPEAL NO. 260 OF 2015 & IA NO. 417 OF 2015

AND

APPEAL NO. 223 OF 2016 & IA NO. 482 OF 2016

National Aluminium Company Ltd.

...Appellant(s)

Vs.

Odisha Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ashok K. Gupta, Sr. Adv.
Mr. Abhishek Gupta
Mr. Saurav B.
Mr. Harshil G.

Counsel for the Respondent(s) : Mr. G. Umamathy
Mr. Rutwik Panda
Ms. Anshu Malik for R-1

Ms. Ritika Singhal for R-3

APPEAL NO. 261 OF 2015 & IA NO. 418 OF 2015

National Aluminium Company Ltd.

...Appellant(s)

Vs.

Odisha Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Ashok K. Gupta, Sr. Adv.
Mr. Abhishek Gupta
Mr. Saurav B.
Mr. Harshil G.

Counsel for the Respondent(s) : Mr. G. Umapathy
Mr. Rutwik Panda
Ms. Anshu Malik for R-1

APPEAL NO. 292 OF 2016

M/s Utkal Alumina International Ltd. ...Appellant(s)

Vs.

Odisha Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Syed Shahid Hasmi
Ms. Zeeshan Rizvi

Counsel for the Respondent(s) : Mr. G. Umapathy
Mr. Rutwik Panda
Ms. Anshu Malik for R-1

ORDER

Petitioner in Appeal No. 292 of 2016 is permitted to file amended cause title of the parties by 17.07.2019.

List the matter for further hearing on **18.07.2019 at 2.30 p.m.**

(Ravindra Kumar Verma)
Technical Member
mk/mkj

(Justice Manjula Chellur)
Chairperson